

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 30th day of September, 2008

ORIGINAL APPLICATION NO.212/2008

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.B.L.KHATRI, ADMINISTRATIVE MEMBER

1. Om Prakash Vishvakarma s/o Shri Bulaki Das
2. Ratan Lal Suthar s/o Shri Uttam Chand
3. Amar Singh Chauhan s/o Shri Roop Singh
4. Dhenupal Singh s/o Shri Kan Singh
5. Praveen Chaturvedi s/o Shri Dharm Nath
6. Subhash Chand Choudhary s/o Ram Kumar
7. Suresh Chand Yadav s/o Late Shri Kishori Lal

Applicants No.1 and 2 are working on the post of TTI, whereas applicants No.3 to 7 are working as Head TTE in the O/o DCTI, Jaipur Division, North Western Railway.

... Applicants

(By Advocate : Shri P.V.Calla)

Versus

1. Union of India through
General Manager,
North Western Railway,
Headquarter Office,
Opposite Railway Hospital,
Jaipur.
2. The Railway Board through its Chairman,
Rail Bhawan,
New Delhi.
3. Divisional Railway Manager,
Jaipur Division,
North Western Railway,
Jaipur.
4. Shri Lal Ram Meena,
Sr.DPO,
Jaipur Division,
Jaipur.

(By Advocate : Shri V.S.Gurjar, counsel for
Respondents No.1to4)

5. Shri Ganga Sahai Meena,
TTI in the O/o DCTI,
Jaipur.
6. Shri Rambabu Bairwa,
TTI in the O/o DCTI,
Bandikui.
7. Shri Shyam Singh,
TTI in the O/o DCTI,
Jaipur.
8. Shri Pratap Singh,
TTI in the O/o CTI,
Rewari.
9. Shri Mahadev Ram Meena,
TTI in the O/o CTI,
Ajmer.
10. Shri Banwari Lal Meena,
TTI in the O/o CTI, Sleeper,
Jaipur.

... Respondents

(By Advocate : Shri Nand Kishore, counsel for
Respondents No.5,6,8 & 9)

ORDER (ORAL)

PER HON'BLE MR.M.L.CHAUHAN

The applicants have filed this OA thereby challenging the validity of the notification dated 30.5.2008 (Ann.A/1), whereby selection for the post of CTI was conducted.

2. The respondents have filed MA 300/2008 thereby annexing the order dated 22.7.2008 (Ann.MAR/1), perusal of which reveals that the impugned notifications, which are the subject matter in this OA, have been cancelled/withdrawn by the respondents and the respondents have stated in the said order (Ann.MAR/1) that a fresh selection will be conducted de-novo.

3. In view of the notification dated 22.7.2008 (Ann.MAR/1), we are of the view that the present OA does not survive for consideration as the same has become infructuous.

4. It is, however, clarified that it will be permissible for the applicants to raise all permissible objections, including the objections raised in this OA, as and when notification is issued by the respondents and disposal of this OA will not come in the way of the applicants to raise all such objections.

5. With these observations, the OA stands disposed of as having become infructuous. No order as to costs.


(B.L.KHATRI)
MEMBER (A)


(M.L.CHAUHAN)
MEMBER (J)

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